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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH

AT HYDERABAD

\*\*\*

O.A. 701/97.

Dt. of Decision : 9-6-97.

P. Anjaneyulu

.. Applicant.

vs

1. The Union of India rep. by the Chief General Manager, A.P. Telecom Circle, Hyderabad.
2. The General Manager, Telecommunications, Warangal.
3. Telecom District Manager, Telecommunications, Karimnagar.
4. The Sub-Divisional Officer Phones, Karimnagar. .. Respondents.

Counsel for the applicant : Mr. K.S.R. Anjaneyulu

Counsel for the respondents : Mr. V. Vinod Kumar, Addl. CGSC.

CORAM:

THE HON'BLE SHRI R. RANGARAJAN : MEMBER (ADMN.)

THE HON'BLE SHRI B.S. JAI PARAMESHWAR : MEMBER (JUDL.)

*Ja*

(26)

CRDER

ORAL ORDER (PER HON'BLE SHRI B.S.JAI PARAMESHWAR : MEMBER (JUDL.))

Heard Mr.K.S.R.Anjaneyulu, learned counsel for the applicant and Mr.V.Vined Kumar, learned counsel for the respondents.

2. The applicant herein was appointed as Telecom Office Assistant during the year 1984 in Adilabad Telecom District at Adilabad. The Telecom District Engineer vide memo No.X-1/PA/92-93/4 dated 22-8-92 served a charge under Rule 14 of CCS CCA Rules and appointed one Mr.E.P.Krupachari as the inquiry officer and subsequently vide his order dated 27-2-96 appointed one Mr.C.S.Balasubramanian as the Inquiry Officer in place of Mr.E.P.Krupachari on the ground that Mr.Krupachari could not take up the case and he was not available. On 11-6-96 the inquiry officer issued a memo stating that inquiry would be held at Hyderabad on 28-6-96. The applicant attended the inquiry on 28-6-96. On that date, the enquiry officer informed that Mr.SPR Krishnamurthy <sup>inquiry</sup> was also at Mumbai and that he was given an opportunity to inspect the documents. Thereafter no dates for the enquiry have been given.

3. Hence, the applicant has filed this OA praying for a declaration that the charges issued vide memo dated 22-8-92 (Annexure-I) which are kept pending for more than 4½ years without reasonable grounds be quashed or dropped and direct the respondents to give all the consequential benefits and to pass such other order or orders as deemed fit and proper in the circumstances of the case.

4. During the course of arguments the learned counsel for the applicant submitted that the applicant is similarly situated as the applicant in OA.376/97 decided on 2-4-97 and that the

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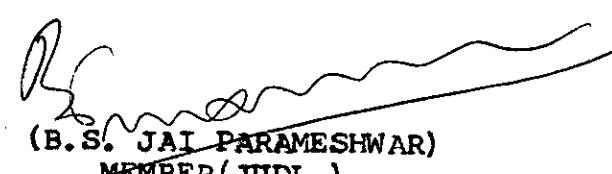
directions similar to those issued in that OA may be issued in this OA also. The learned counsel for the respondents also submitted that the directions similar to OA. 376/97 be issued in this case also.

5. Hence, we feel it proper to issue directions as follows:-

a) The inquiry proceedings including final disposal of the charge sheet should be completed within 6 months from the date of receipt of the copy of the judgement. In case the proceedings are not completed as directed above then the charge sheet dated 22-8-92 stands cancelled.

b) We have no hesitation in saying that the applicant will fully co-operate in completing the inquiry.

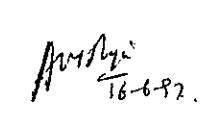
6. Thus, the OA is disposed of as above. No order as to costs.

  
(B.S. JAI PARAMESHWAR)  
MEMBER (JUDL.)

  
(R. RANGARAJAN)  
MEMBER (ADMN.)

  
Q. 697

Dated : The 9th June 1997.  
(Dictated in the Open Court)

  
Amulya  
16-6-97.

D-R (3)

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**Copy to:**

1. The Chief General Manager, A.P.Telcom Circle, Hyderabad.
2. The General Manager, Telecommunications, Warangal.
3. Telecom District Manager, Telecommunications, Karimnagar.
4. The Sub Divisional Officer, Phones, Karimnagar.
5. One copy to Mr.K.S.R.Anjaneyulu, Advocate, CAT, Hyderabad.
6. One copy to Mr.V-Vinod Kumar, Addl.CGSC, CAT, Hyderabad.
7. One copy to Mr. D.R(A), CAT, Hyderabad.
8. One duplicate copy.

YLR

10/7/97  
today  
C.M. 16/6/97  
YLR

TYPED BY  
COMPARED BY

CHECKED BY  
APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD

THE HON'BLE SHRI R.RANGARAJAN: M(A)  
AND

THE HON'BLE SHRI B.S.JAI PARAMESHWAR: M  
(J)

DATED:

9/6/97

ORDER/JUDGEMENT

M.A./R.A/C.A.NO.

in  
O.A.NO. 701/97

Admitted and Interim Directions  
Issued.

Allowed

Disposed of with directions,

Dismissed

Dismissed as withdrawn

Dismissed for default

Ordered/Rejected.

No order as to costs.

YLR

